

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

COURT NO. 1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW
TRIBUNAL, BENGALURU BENCH, BENGALURU, HELD ON 07-03-2017.

PRESENT; 1. Hon'ble Member (J) **Shri Ratakonda Murali**
2. Hon'ble Member (T) **Dr. Ashok Kumar Mishra**

	T.P No.	Purpose	Section	Name of the Parties
145/16	179/17	Hearing	391-394	Anite Telecoms India Pvt. Ltd

SL.NO. NAME (IN CAPITAL)
&

DESIGNATION

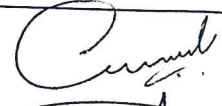
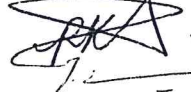
PHONE NUMBER

REPRESENTATION TO WHOM
(Petitioner Respondent)

SIGNATURE

① A. Murali & ARJUN K. P. P. P.
J Payer Associates

Petitioner

Counsel for Petitioner Company is present. Counsel for ROC is also present. Assistant of OL Office is present. Counsel for petitioner has relied on the decision of Karnataka High Court reported in (2009) 2 Kar. R 414 and informing the Tribunal that there is no separate application to be filed by the transferee company for transfer of the scheme as petitioner Transferor Company is the 100% subsidiary of the transferee company.

We have seen the record. There was a direction given by the Hon'ble High Court calling for personal affidavit to be filed by the Income Tax Department officials and it is reported that affidavit of the Joint Commissioner of Income Tax is filed through Advocate appearing for the Income Tax Dept. and also the Joint Director from the office of the Regional Director was present. The counsel for petitioner undertakes to file Board Resolution of the transferee company for approving the scheme proposed by the transferor company. He also undertakes to file an affidavit to the effect that the provisions of Rule 13 have been complied and the Standing Counsel appearing for ROC informed the Tribunal that the petitioner company is the transferor company. It is 100% subsidiary of Transferee Company.

For consideration, posted to 20.03.2017.


MEMBER (J)


MEMBER (T)